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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

M.P. 693/96, 881/96 and R.P. 89/96 in
Original Application No. 765/92

Tribunal's order

Dated: 16.12.96

Heard Shri S.N. Pillai, counsel for the applicant. Shri V.S. Masurkar, counsel for the respondents.

Respondents have filed R.P. 89/96 seeking review of the order passed by the Tribunal dated 14.6.96. The respondents have also filed M.P. 693/96 for condonation of delay in filing the R.P. M.P. 881/96 is for extension of time for compliance with the judgement.

During the course of hearing the learned counsel for the respondents draws our attention to para 8 of the order passed by the Tribunal dated 14.6.96, wherein it is stated that the applicant is entitled to payment of salary in the time scale only as a Clerk and on that basis he is entitled to be fixed at Rs. 950/- from 1.4.1990 and thereafter grant of increment till the date of retirement. Regarding his claim to the regularisation as a Manager, the department has to consider the same keeping in view all available documents and pass appropriate orders in this regard. We have directed in the first instance regularisation as a Clerk. The question of his regularisation as a Manager is for the Railways to decide keeping in view our order. With this

clarification the R.P. is disposed of. The payment of salary and arrears as Clerk should be made within a period of one month from the date of receipt of this order.

R.P. 89/96, M.P.693/96 and M.P. 881/96 stand disposed of.

Copy of the order be given to the parties.

M.R. Kolhatkar

(M.R. Kolhatkar)
Member(A)

B.S. Hegde

(B.S. Hegde)
Member(J)

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